

ITEM NO.20+61+62

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM 20

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25714/2023

(Arising out of impugned final judgment and order dated 17-01-2023 in FAO No. 71/2023 passed by the High Court Of Punjab & Haryana At Chandigarh)

ORIENTAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

SHYAM KALI YADAV & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.162470/2023-CONDONATION OF DELAY IN FILING and IA No.162471/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

ITEM 61

SLP (CIVIL) Diary No(s). 25649/2023

(IA No.163511/2023-CONDONATION OF DELAY IN FILING and IA No.163514/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

ITEM 62

SLP (CIVIL) Diary No(s). 25661/2023

(IA No.165722/2023-CONDONATION OF DELAY IN FILING and IA No.165723/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 25-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)/
20 Ms. Archana Pathak Dave, AOR
Mr. Kumar Prashant, Adv.
Ms. Riya Sethi, Adv.
Mr. Vaibhav Dwivedi, Adv.

61 Ms. Archana Pathak Dave, AOR
Mr. Kumar Prashant, Adv.

Mr. Riya Sethi, Adv.
Mr. Parmod Kumar Vishnoi, Adv.

62

Ms. Archana Pathak Dave, AOR
Mr. Kumar Prashant, Adv.
Mr. Avnish Dave, Adv.
Ms. Riya Sethi, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. Delay condoned.
2. Learned counsel for the petitioner states that the issue raised in the present petitions is pending consideration in Civil Appeal No.4941 of 2022 on which notice was issued on 22nd July, 2021 and leave was granted on 26th July, 2022.
3. Issue notice. Tag with Civil Appeal No.4941 of 2022.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master(NSH)